

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Interlocutory Application No.2109 /2022
Un-numbered Company Appeal (AT) (Insolvency) No. ____/2022
F.No.13.05.2022/NCLAT/UR/02461

In the matter of:

Elica Hospitality LLP

.... Appellant

Versus

Rajasthan State Industrial Development
and Investment Corporation Ltd. & Anr.

.... Respondents

Appearance: Jaitegan Singh Khurana, Advocate for the Appellant.

12.07.2022

This hearing has been held through video conferencing.

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 10.05.2022 and the Office after scrutiny of the Memo of Appeal on 13.05.2022, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 18.05.2022. The Appellant re-filed the Memo of Appeal on 27.05.2022. It is stated in the Interlocutory Application (IA) that as the Appellant resides in Surat, Gujarat, it took some time to re-file certain documents and affidavits that needed to be re-filed for curing the defects. Hence, there is delay of 07 days' in re-filing the Memo of Appeal, so the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. As prayed, list the case before the Hon'ble Bench under the heading 'for admission (fresh case)'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar